

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

---

**ORDERS OF THE BENCH**

---

**Date of Order: 26.12.2013**

OA No. 834/2013

Mr. C.B. Sharma, counsel for applicant.

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 834/2013

**DATE OF ORDER:** 26<sup>th</sup> December, 2013

**CORAM**

**HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Dr. Manish Shrivastava S/o Shri L.K. Shrivastava, aged about 39 years, R/o 42/56/10, Mansarovar, Jaipur and holding the post of Junior Hydro-geologist in Central Ground Water Board, and under transfer from (W.R.), Jaipur to (S.R.), Hyderabad.

...Applicant

Mr. C.B. Sharma, counsel for applicant.

**VERSUS**

1. Union of India through Secretary to the Ministry of Water Resources, Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Chairman, Central Ground Water Board, Government of India, -CHQ, New CGO Complex, NH-IV, Faridabad – 121001.
3. Regional Director (Western Region), Central Ground Water Board, 6-A, Jhalana Institutional Area, Jaipur – 302004.

...Respondents

**ORDER**

Heard learned counsel for the applicant.

2. By way of filing the present Original Application, the applicant has prayed that the respondent no. 1 may be directed to consider the representation of the applicant dated 06.06.2013 (Annexure A/1) against the transfer from WR Jaipur to SR Hyderabad as per correct facts and to pass a reasoned and speaking order within stipulated period.

*Anil Kumar*

3. Learned counsel for the applicant submitted at the bar that, in the interest of justice, the respondent no. 1 may be directed to consider and decide the representation of the applicant dated 06.06.2013 (Annexure A/1).

4. In view of the above, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicant by way of passing a reasoned and speaking order.

5. Consequently, the respondent no. 1 is directed to consider and decide the representation of the applicant dated 06.06.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

6. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

7. Accordingly, the Original Application is disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER